v.o.d. 28/5/25

## Publication Notice

## IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHAR AGARH

J-9

(Appellate Civil Jurisdiction)

FAO No. 7750 OF 2016 (C & M) Date of Hearing: 29.01.2046 (A)

RELIANCE GENERAL INS. CO. LTD. V/s

.... Appellants

PARVEEN KAUR AND ORS.

..... Respondents

## Notice to:

- 5) MAKHAN SINGH S/O ARJAN SINGH, R/O VILLAGE MEHMADPUR, TEHSIL BASSI PATHANA, DISTT. FATE GARH SAHIB (DRIVER OF MOTOR CYCLE NO. PB-48C-0239).
- 6) MANOJ KUMAR S/O MADAN LAL C/O MAKHAN SINGA S/O ARJAN SINGH, R/O VILLAGE MEHMADPUR, TEHSIL BASSI PATHANA, DISTT. FATEHGARH SAHIB (OWNER OF MOTORCYCLE NO. PB-48C-0239)

Whereas it has been proved to the satisfaction of this condition that the above named respondent cannot be served in an ordinary manner anotice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on 29.01.2026 (Actual), personally or through Advice of tilling, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 25/8/25

SUPERINTENDENT CIVIL REVISION BRANCH

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Scanning Clark -